

REPLY OF NOTICE RECEIVED ON 25TH August 2024, (ORIGINAL APPLICATION NO. 31/2024)

TO:

**NATIONAL GREEN TRIBUNAL
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HOM'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

APPLICANT: ADVOCATE AJEET KUMAR SHARMA , ON BEHALF OF Part Respondent No. 5, MR. RAVIKANT SHUKLA, S/O-Late Sh. HARI SHANKAR SHUKLA (Deceased), R/o- TAKSHILA COLONY, MEERUT

DATE OF HEARING: 10TH September 2024

Sir/ Madam,

1. My client Mr. Ravikant Shukla S/o Late Sh. Hari Shankar Shukla, R/o- TAKSHILA COLONY, MEERUT, UP- 250004 (Hereinafter referred to as my client) has placed before me a legal notice from NATIONAL GREEN TRIBUNAL , Dated 25th August 2024.
2. This is to bring to your kind notice that the original respondent no. 5, My client Mr. Ravikant Shukla's father expired on 3rd September 2023 and is no more existing. Henceforth, Mr. Ravikant Shukla will be the official addressee of the issue further for all reasons whatsoever.
3. In reference to the captioned notice, my Client is a co- respondent along with main respondent Mr. NAVEEN TYAGI, S/O- LATE SH.DHIRENDRA TYAGI, R/O- VILLAGE BIHUNI, TEHSIL & DISTT. HAPUR , who are maintaining a Landlord- Tenant relationship, Mr. Ravikant shukla being Landlord & Mr. Naveen Tyagi being a Tenant, as per registered rent agreement from 1st of January 2020. (Copy of Registered Rent Agreement attached)
4. My client Mr. Ravikant Shukla has rented his mentioned property to Mr. Naveen Tyagi, S/O Late Sh. Dharendra Tyagi, for the period of 10 years, in which Mr. Naveen Tyagi is running a Nursing Home presently, and it is Mr. Naveen Tyagi who is liable/ responsible for obtaining all necessary government permissions/ licenses from concerned/ required departments to operate & run his business successfully.
5. My client Mr. Ravikant Shukla being a landlord is only concerned with the monetary part in form of Rent to be received from Tenant Mr. Naveen Tyagi, and is free from all encumbrances or impediments regarding running a Nursing Home.
6. I humbly request Honorable tribunal to kindly exclude my client Mr. Ravikant Shukla's name from the case, keeping the above facts in consideration.

Thanks & Regards
Advocate Ajeet Kumar Sharma
Meerut

Dated: 27th August 2024